

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES : D : NEW DELHI  
BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT  
AND  
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER

ITA No.1986/Del/2023  
Assessment Year: 2020-21

Denso (Thailand) Co. Ltd.,  
369 Moo 3 Theparak Road,  
Tambol Theparak Amphur Muang  
Samutprakarn Province,  
Thailand.  
PAN: AADCD5183D

Vs ACIT,  
Circle 1(2)(2),  
International Taxation,  
New Delhi.

(Appellant)

(Respondent)

Assessee by : Shri Vishal Kalra, Advocate; and  
Ms Sumisha Murgai &  
Shri Kashish Gupta, CAs  
Revenue by : Shri Vijay B. Vasanta, CIT-DR  
Date of Hearing : 18.04.2024  
Date of Pronouncement : 31.05.2024

CORRIGENDUM

In this case, in the Tribunal order dated 18.04.2024, a mistake has crept in inasmuch as in paras 2 and 13 of the order, the revenue receipt for AY 2020-21 has been mentioned as Rs.16,60,43,718/- while the correct figure is **Rs.6,01,48,473/-**. Therefore, the correct figure of revenue receipt of **Rs.6,01,48,473/-** may be read at both the places as mentioned above instead of Rs.16,60,43,718/-.

Sd/-  
(G.S. PANNU)  
VICE PRESIDENT

Sd/-  
(ANUBHAV SHARMA)  
JUDICIAL MEMBER

dk

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi